

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00193/2018 IN
ORIGINAL APPLICATION NO.060/00666/2017**

Chandigarh, this the 10TH day of JANUARY, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Sh. Inder Kumar s/o Sh. D.D. Gupta, aged 61 years, r/o Flat No. 701, Wind Cross Society, M.C. Road, Zirakpur, Mohali (Punjab) – 140603.

....Petitioner

(Present: Mr. K.B. Sharma, Advocate)

Versus

1. Sh. Sanjay Mitra, Secretary, Ministry of Defence, South Block, New Delhi -110001.
2. Sh. P.N. Sukul, Controller General of Defence, Accounts, Ulan Batar Road, Delhi Cantt – 110001.
3. Sh. Rakesh Sehgal, Principal Controller of Defence Accounts (WC), Sector 9 Chandigarh – 160009.

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Respondents

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. No case for contempt is made out. The CP is, therefore, dismissed. However, the petitioner is at liberty to avail remedy of execution application for implementation of the order.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 10.01.2019

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